

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

T.A. 64 of 1996.

C.R. 8106 (W) /80.

Present : HON'BLE DR. B.C. SARMA, ADMINISTRATIVE MEMBER.
HON'BLE MR. D. PURKAYASTHA, JUDICIAL MEMBER.

ANIL BARAN NASKAR

Vs.

UNION OF INDIA & ORS. (Post)

For applicant : None.

For respondents : Ms. K. Banerjee, Counsel.

Ordered on : 24.11.97.

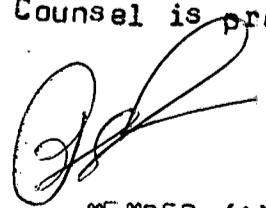
Q U E R

B.C. Sarma, AM.

When the matter was called for the second time today at 1-23 p.m. none appeared for the applicant. The applicant himself was also not present. We find that a notice was issued on both the parties in this case intimating the date of hearing of the matter still none appeared for the applicant consecutively on three dates earlier even after issue of notice.

2. Accordingly, the matter is dismissed for default without passing any order as to costs. Mrs. Banerjee, Id. Counsel is present for the respondents.

MEMBER (J)


MEMBER (A)